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Minutes of Meeting No.17/11 held on 27.07.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 17/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 27.07.2010 under the Chairmanship of Sh. V.K. Srivastava, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Aggarwal	3 rd Floor		D/o C&PC
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. B. D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B
7.	Sh. Rajinder Pal Singh, Dy. D.G.F.T	486	23061562 Ext. 345	DGFT, UB
8.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date:24.08.2010
Decision : The Committee considered the case as per agenda. The Committee directed to forward a copy of firm's reply to DHI. and to relist the case on 24.08.2010.				

2	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The Committee directed to forward a copy of firm's reply to DHI. and to relist the case on 24.08.2010.				

3	Case No.:28/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/01652/AM09/	RLA File :31/21/040/00319/AM09/	Lic.No/Date:3110036852 02.01.2009	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that they have not received reply of the firm. The Committee directed to forward a copy of firm's reply to DHI. and to relist the case on 24.08.2010.				

4	Case No.:2/1/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 24.08.2010.			

5	Case No.:14/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00184/AM10/	RLA File :61/24/040/00012/AM10/	Lic.No/Date:6110000320 19.06.2009	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.			

6	Case No.:1/17/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LTD,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00224/AM10/	RLA File :04/24/04000079/AM10/	Lic.No/Date:0410106106 14.07.2009	Defer Date:17.08.2010
	Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

7	Case No.:16/17/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00239/AM10/	RLA File :03/94/040/00300/AM10/	Lic.No/Date:0310529264 16.07.2009	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.			

8	Case No.:13/25/80-ALC2/2009	Party Name: AKSH OPTI-FIBRE LTD.	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00371/AM10/	RLA File :05/23/040/00039/AM10/	Lic.No/Date:0510249115 11.09.2009	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 24.08.2010.			

	Case No.:11/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00429/AM10/	RLA File :31/24/040/00124/AM10/	Lic.No/Date:3110040186 07.10.2009	Defer Date:24.08.2010

9	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.		
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10	Case No.:2/33/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.			

11	Case No.:7/33/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00473/AM10/	RLA File :05/23/040/00087/AM10/	Lic.No/Date:0510251883 04.11.2009	Defer Date:24.08.2010
	Decision : The representative of the DHI informed the Committee that the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010			

12	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The representative of the DC(MSME) informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.			

13	Case No.:13/41/80-ALC2/2009	Party Name:BACHMANN INDUSTRIES INDIA LTD	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Approved
	HQ File :01/80/050/00634/AM10/	RLA File :05/23/040/00134/AM10/	Lic.No/Date:0510255171 23.12.2009	

Decision : The committee considered the case as per agenda. As per the written comments of DIPP communicated vide their note dated 06.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

- 1.Net weight of export product may be specified as 107.5 MT.
- 2.Quantities of import items at Sl. No. 1 & 5 may be allowed as applied for inclusive of 5 % wastage.
- 3.Quantities of import items at Sl. No. 2, 3 6, 7 & 9 may be allowed as applied for inclusive of 3% wastage.
- 4.Quantity of import item at Sl. No. 4 may be allowed as 370 Kgs for inclusive of 5 % wastage.
- 5.Net weights of import items at Sl. Nos. 8, 10 & 11 may be specified as 2480 Kgs., 120 Kgs., & 48 Kgs respectively and the same may be allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

14	Case No.:19/41/80-ALC2/2009	Party Name:PLAST TECH ENGINEERING	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00640/AM10/	RLA File :04/24/040/00216/AM10/	Lic.No/Date:0410110358 23.12.2009	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue again final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.			

15	Case No.:6/41/80-ALC2/2009	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00627/AM10/	RLA File :05/24/040/00426/AM10/	Lic.No/Date:0510255235 24.12.2009	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue again final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.			

16	Case No.:9/41/80-ALC2/2009	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00630/AM10/	RLA File :05/24/040/00422/AM10/	Lic.No/Date:0510255294 29.12.2009	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.			

	Case No.:11/41/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00632/AM10/	RLA File :02/24/040/00196/AM10/	Lic.No/Date:0210135971 01.01.2010	Defer Date:24.08.2010

17	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.		
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18	Case No.:22/41/80-ALC2/2009	Party Name:ARMOR PLAST LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00643/AM10/	RLA File :07/24/040/00368/AM10/	Lic.No/Date:0710069234 04.01.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The representative of the DIPP informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.				

19	Case No.:10/49/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00779/AM10/	RLA File :02/24/040/00176/AM10/	Lic.No/Date:0210136339 11.01.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.				

20	Case No.:19/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00052/AM11/	RLA File :09/24/040/00423/AM10/	Lic.No/Date:0910040811 03.02.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.				

21	Case No.:1/49/80-ALC2/2009	Party Name:KIDDE INDIA LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00770/AM10/	RLA File :03/94/040/00925/AM10/	Lic.No/Date:0310560868 18.02.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The Committee observed that same items of import are appearing at more than one place in the list of items of import e.g. S.No. 1 and 8; 2 and 9 etc. It was decided to call for clarification from firm and relist on 24.08.2010.				

	Case No.:4/49/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00773/AM10/	RLA File :09/24/040/00458/AM10/	Lic.No/Date:0910040992 18.02.2010	Defer Date:24.08.2010

22	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.		
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23	Case No.:7/49/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00776/AM10/	RLA File :31/24/040/00229/AM10/	Lic.No/Date:3110042047 19.02.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.			

24	Case No.:9/49/80-ALC2/2009	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00778/AM10/	RLA File :34/24/040/00200/AM10/	Lic.No/Date:3410026452 22.02.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.			

25	Case No.:13/49/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00782/AM10/	RLA File :07/24/040/00443/AM10/	Lic.No/Date:0710070171 23.02.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

26	Case No.:14/49/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00783/AM10/	RLA File :07/24/040/00400/AM10/	Lic.No/Date:0710070172 23.02.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

27	Case No.:20/49/80-ALC2/2009	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00789/AM10/	RLA File :07/24/040/00460/AM10/	Lic.No/Date:0710070294 01.03.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.			

28	Case No.:20/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00053/AM11/	RLA File :09/24/040/00506/AM10/	Lic.No/Date:0910041252 09.03.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to write to the Executive Director with a copy to Chief Managing Director of the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.08.2010.			

29	Case No.:22/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00055/AM11/	RLA File :09/24/040/00510/AM10/	Lic.No/Date:0910041253 09.03.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to write to the Executive Director with a copy to Chief Managing Director of the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be relisted on 24.08.2010.			

30	Case No.:23/5/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00056/AM11/	RLA File :06/24/040/00047/AM10/	Lic.No/Date:0610017458 18.03.2010	Defer Date:24.08.2010
	Decision : The Committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.			

31	Case No.:21/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00054/AM11/	RLA File :09/24/040/00536/AM10/	Lic.No/Date:0910041410 23.03.2010	Defer Date:24.08.2010

Decision : The Committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.

32	Case No.: 14/11/80-ALC2/2010	Party Name: CORE METAL KRAFTS LTD.,	Meet No/Date: 17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File : 01/80/050/00160/AM11/	RLA File : 22/24/040/00056/AM10/	Lic.No/Date: 2210009813 25.03.2010	Defer Date: 24.08.2010
Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.				

33	Case No.: 32/5/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File : 01/80/050/00065/AM11/	RLA File : 05/23/040/00225/AM10/	Lic.No/Date: 0510261296 26.03.2010	Defer Date: 24.08.2010
Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.				

34	Case No.: 36/5/80-ALC2/2010	Party Name: DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date: 17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File : 01/80/050/00069/AM11/	RLA File : 05/23/040/00214/AM10/	Lic.No/Date: 0510261354 29.03.2010	Defer Date: 24.08.2010
Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.				

35	Case No.: 34/5/80-ALC2/2010	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date: 17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File : 01/80/050/00067/AM11/	RLA File : 05/23/040/00232/AM10/	Lic.No/Date: 0510261727 05.04.2010	Defer Date: 24.08.2010
Decision : The committee considered the case as per agenda. The Committee observed that the comments called for from M/o Mines are yet to be received inspite of repeated reminder dated 09.7.10. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 24.08.2010.				

	Case No.: 3/5/80-ALC2/2010	Party Name: METSO PAPER INDIA PVT.LTD.	Meet No/Date: 17/80-ALC2/2010 27.07.2010	Status: Deferred
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36	HQ File :01/80/050/00036/AM11/	RLA File :05/24/040/00500/AM10/	Lic.No/Date:0510262366 13.04.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.08.2010.				

37	Case No.:6/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:17/80- ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00039/AM11/	RLA File :31/24/040/00002/AM11/	Lic.No/Date:3110042881 15.04.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.				

38	Case No.:17/11/80-ALC2/2010	Party Name:RINAC INDIA LIMITED	Meet No/Date:17/80- ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00163/AM11/	RLA File :07/24/040/00485/AM10/	Lic.No/Date:0710070940 15.04.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda.The representative of the DIIP informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.				

39	Case No.:5/5/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:17/80- ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00038/AM11/	RLA File :34/24/040/00096/AM10/	Lic.No/Date:3410026835 16.04.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 24.08.2010.				

40	Case No.:9/5/80-ALC2/2010	Party Name:MAG ENGINEERING PVT LTD	Meet No/Date:17/80- ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00042/AM11/	RLA File :07/21/040/00006/AM11/	Lic.No/Date:0710070974 16.04.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that they have not received the firm's application and decided by the committee forward the copy of firm's application to DHI for examination and submission their comments. The case may be relisted on 24.08.2010.				

41	Case No.:15/11/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:17/80- ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00161/AM11/	RLA File :34/24/040/00229/AM09/	Lic.No/Date:3410026834 16.04.2010	Defer Date:24.08.2010

Decision : The committee considered the case as per agenda. The Committee observed that the comments called for from C&PC/DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 24.08.2010.

42	Case No.:16/11/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00162/AM11/	RLA File :34/24/040/00217/AM09/	Lic.No/Date:3410026833 16.04.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that the comments called for from DC(MSME)/C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 24.08.2010.			

43	Case No.:10/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00043/AM11/	RLA File :09/24/040/00552/AM10/	Lic.No/Date:0910041731 20.04.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. On the recommendation of the representative of the DHI present in the meeting. It was decided by the Committee to call for the following information/clarification from the firm and decided to defer the consideration and to relist the case on 24.08.201:- 1. Specific model & specifications of export item with details of spares. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. Break up items proposed for import in sets to number. 5. Serial no 4,5,9 & 11 of SDL export product wise			

44	Case No.:11/5/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00044/AM11/	RLA File :05/24/040/00014/AM11/	Lic.No/Date:0510262671 20.04.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. On the recommendation of the representative of the DIPP present in the meeting and decided to call for the following information / clarification from the firm:- 1. Sl. No.3,4,5, 11 & 13 export product wise. The case may be relist on 24.08.2010.			

45	Case No.:15/5/80-ALC2/2010	Party Name:SOUTHERN LUBRICATION (P) LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00048/AM11/	RLA File :07/24/040/00012/AM11/	Lic.No/Date:0710071058 20.04.2010	Defer Date:24.08.2010

Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind again finally the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.08.2010.

46	Case No.:16/5/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00049/AM11/	RLA File :53/24/040/00001/AM11/	Lic.No/Date:5310010393 21.04.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 24.08.2010.				

47	Case No.:17/5/80-ALC2/2010	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Approved
	HQ File :01/80/050/00050/AM11/	RLA File :03/95/040/00045/AM11/	Lic.No/Date:0310570582 21.04.2010	
Decision : The committee considered the case as per agenda. As per the written comments of DIPP communicated vide their U.O. Note No. DIPP/TSW/DES-I/17/11/47 dated 27.7.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Quantity of import item at Sl. No. 7 may be allowed as 554480 Meters on net to net basis as applied for by the firm. 2. Import items at Sl. No. 10 & 14 may be allowed as applied for i.e. 1321640 Meters & 376250 Meters respectively on net to net basis. 3. Quantity of import item at Sl. No. 21 may be allowed as 270648 Meters on net to net basis as applied for by the firm. 4. Quantity of import item at Sl. No. 27 may be allowed as 300825 Meters on net to net basis as applied for by the firm. 5. Rest of the import items from Sl. No. 1 to 6, 8, 9, 11 to 13, 15 to 20, 22 to 26 & 28 to 32 may be allowed on net to net basis with accountability clause.				
The Regional Authority may take necessary action accordingly.				

48	Case No.:26/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00059/AM11/	RLA File :31/24/040/00010/AM11/	Lic.No/Date:3110042986 23.04.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case 24.07.2010.				

	Case No.:29/5/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00062/AM11/	RLA File :05/24/040/00019/AM11/	Lic.No/Date:0510262876 23.04.2010	Defer Date:24.08.2010

49	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.8.2010.		
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50	Case No.:30/5/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00063/AM11/	RLA File :05/24/040/00028/AM11/	Lic.No/Date:0510262877 23.04.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.8.2010.			

51	Case No.:25/5/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00058/AM11/	RLA File :31/24/040/00009/AM11/	Lic.No/Date:3110042996 26.04.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee was informed that the firm vide their letter dated 14.7.2010 has requested for deletion of item No. 25 of import list involving cif value of Rs. 105,35,00,000/- (US\$ 2,25,83,065.38) on the ground that the said item will be procured domestically. The Committee agreed to firm's request with the condition that there shall be no change in original value addition and on the recommendation of the representative of the DHI present in the meeting and decided to call for the following information / clarification from the firm:- 1. Specific item of export with complete specification. 2. Sl. No. 4,5, & 11 for each export product. 3. Use of each component of import. 4. Input weight of each forging and corresponding finished weight. The case may be relist on 24.08.2010.			

52	Case No.:37/5/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00070/AM11/	RLA File :53/24/040/00003/AM11/	Lic.No/Date:5310010400 27.04.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that the comments called for from Technical Authority i.e. C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 24.08.2010.			

	Case No.:41/5/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00074/AM11/	RLA File :17/24/040/00055/AM10/	Lic.No/Date:1710003301 28.04.2010	Defer Date:24.08.2010

53	Decision : The committee considered the case as per agenda. On the recommendation of the representative of the DHI present in the meeting and decided to call for the following information / clarification from the firm:- 1. Use of item of export. 2. Sl no 3,4,5 and 11 of SDL export product wise. The case may be re-listed on 24.08.2010.
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54	Case No.:19/11/80-ALC2/2010	Party Name:ELECTROMECH MATERIAL HANDLING SYSTEMS(I) PVT LTD	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00165/AM11/	RLA File :31/21/040/00038/AM11/	Lic.No/Date:3110043162 10.05.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.8.2010.			

55	Case No.:20/11/80-ALC2/2010	Party Name:LABEX K.K. INTERNATIONAL	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00166/AM11/	RLA File :05/23/040/00032/AM11/	Lic.No/Date:0510263965 10.05.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

56	Case No.:18/11/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00164/AM11/	RLA File :31/24/040/00019/AM11/	Lic.No/Date:3110043194 11.05.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

	Case No.:2/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00148/AM11/	RLA File :04/24/040/00026/AM11/	Lic.No/Date:0410113745 12.05.2010	Defer Date:24.08.2010

57	Decision : The committee considered the case as per agenda. On the recommendation of the representative of the DHI present tin the meeting and decided to called for the following information / clarification from the firm:- 1. Sl no 8, & 11 of SDL. 2. Use of components proposed for import 3. Use of item no 7 of import with justification of quantity of import. The case may be re-listed on 24.08.2010.
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58	Case No.:3/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00149/AM11/	RLA File :04/24/040/00012/AM11/	Lic.No/Date:0410113741 12.05.2010	Defer Date:17.08.2010
	Decision : The committee considered the case as per agenda. On the recommendation of the representative of the DHI present tin the meeting and decided to called for the following information / clarification from the firm:- 1. Sl no 8 & 11 of SDL. The case may be re-listed on 17.08.2010			

59	Case No.:4/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00150/AM11/	RLA File :04/24/040/00011/AM11/	Lic.No/Date:0410113742 12.05.2010	Defer Date:17.08.2010
	Decision : The committee considered the case as per agenda. On the recommendation of the representative of the DHI present in the meeting and decided to called for the following information / clarification from the firm:- 1. Sl no 8, & 11 of SDL. 2. Use of components proposed for import 3. use of item no 7 of import with justification of quantity of import. 4. Input weight & finished weight of item no 4 of import. The case may be re-listed on 17.08.2010			

60	Case No.:5/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00151/AM11/	RLA File :04/24/040/00027/AM11/	Lic.No/Date:0410113743 12.05.2010	Defer Date:17.08.2010

Decision : The committee considered the case as per agenda. On the recommendation of the representative of the DHI present in the meeting and decided to call for the following information / clarification from the firm:-

1. Sl no 8, & 11 of SDL.
2. Use of components proposed for import
3. Use of item no 7 of import with justification of quantity of import.

The case may be re-listed on 17.08.2010

61	Case No.:21/11/80-ALC2/2010	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00167/AM11/	RLA File :05/23/040/00006/AM11/	Lic.No/Date:0510264179 12.05.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The representative of the C&PC informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010			

62	Case No.:22/11/80-ALC2/2010	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00168/AM11/	RLA File :07/24/040/00033/AM11/	Lic.No/Date:0710071546 14.05.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.			

63	Case No.:1/11/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00147/AM11/	RLA File :53/24/040/00005/AM11/	Lic.No/Date:5310010493 26.05.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that the comments called for from Technical Authority i.e. C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 24.08.2010.			

64	Case No.:6/11/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00152/AM11/	RLA File :04/24/040/00033/AM11/	Lic.No/Date:0410114086 28.05.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010			

	Case No.:7/11/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00153/AM11/	RLA File :31/24/040/00031/AM11/	Lic.No/Date:3110043398 28.05.2010	Defer Date:24.08.2010

65	Decision : The committee considered the case as per agenda. On the recommendation of the representative of the DHI present in the meeting. It was decided by the Norms Committee to call for the following information / clarification from the firm and decided the consideration of the case and relist on 24.08.2010:- 1. Sl no 5,9 & 11 of SDL. 2. Net weight & gross weight of item no 3 of import. 3. Break up different types of pipes in to seamless & ERW and the respective quantity in length & weight.
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66	Case No.:8/11/80-ALC2/2010	Party Name:IPG PHOTONICS (INDIA) PVT LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00154/AM11/	RLA File :07/24/040/00036/AM11/	Lic.No/Date:0710071849 28.05.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

67	Case No.:9/11/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00155/AM11/	RLA File :53/24/040/00007/AM11/	Lic.No/Date:5310010532 28.05.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that the comments called for from Technical Authority i.e. C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 24.8.2010			

68	Case No.:11/11/80-ALC2/2010	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00157/AM11/	RLA File :05/24/040/00073/AM11/	Lic.No/Date:0510265196 01.06.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

69	Case No.:23/11/80-ALC2/2010	Party Name:MICROFINISH VALVES PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00169/AM11/	RLA File :07/24/040/00495/AM10/	Lic.No/Date:0710071958 02.06.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.08.2010.			

70	Case No.:25/11/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00171/AM11/	RLA File :05/24/040/00072/AM11/	Lic.No/Date:0510265356 02.06.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. On the recommendation of the representative of the DHI present in the meeting and decided to call for the following information / clarification from the firm:- Sl. No. 3,4,5 & 11 of SDL Export product wise. The case may be re-listed on 17.08.2010			

71	Case No.:26/11/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00172/AM11/	RLA File :53/24/040/00008/AM11/	Lic.No/Date:5310010549 04.06.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that the comments called for from Technical Authority i.e. C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 24.08.2010			

72	Case No.:27/11/80-ALC2/2010	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00173/AM11/	RLA File :04/24/040/00036/AM11/	Lic.No/Date:0410114329 07.06.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority (DCMSME) for examination and submission of comments. The case may be relisted on 24.08.2010.			

73	Case No.:28/11/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00174/AM11/	RLA File :05/24/040/00094/AM11/	Lic.No/Date:0510265718 08.06.2010	Defer Date:24.08.2010
	Decision : The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.08.2010.			

	Case No.:29/11/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:17/80-ALC2/2010 27.07.2010	Status: Deferred

74	HQ File :01/80/050/00175/AM11/	RLA File :07/24/040/00047/AM11/	Lic.No/Date:0710072103 08. 06.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.08.2010.				

75	Case No.:30/11/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:17/80- ALC2/2010 27.07.2010	Status: Deferred
	HQ File :01/80/050/00176/AM11/	RLA File :07/24/040/00048/AM11/	Lic.No/Date:0710072107 08.06.2010	Defer Date:24.08.2010
Decision : The committee considered the case as per agenda. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.08.2010.				

S.No.132

Case No. A/R-63	M/s. Thyssenkrup	F.No. 01/80/50/ 01852/AM09/DES.I	Lic.No. & Date
Meeting No. 17/11	Industries India Ltd.,	RA F.No.31/21/040/00399/Am09	3110037568
Date: 27.07.2010		Ratification of norms	dt.03.03.2009

The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.

S.No.133

Case No. A/R-64	M/s. Mahati	F.No. 01/85/50/ 00005/AM09/DES.I	Lic.No. & Date
Meeting No. 17/11	Electrics	RA F.No.31/24/040/00308/AM08	3110032430
Date: 27.07.2010		Ratification of norms	dt.23.01.2008

The committee considered the case as per agenda. As per the written comments of DHI communicated vide their U.O. Note3(26)/09-TSW)B) dated 27.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export product may be amended to "Power Generation set for Kumbhi Hydro Electric Project" & the same may be incorporated in the license.

Import

1. The firm has not given break up of import quantities in set to numbers. Quantity of import may be allowed in numbers instead of sets.
2. Item No. 41 & 42 may be deleted as the firm has not given the details of the same.
3. All other items may be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

S.No.134

Case No. A/R-65	M/s. Mahati	F.No. 01/85/50/ 00003/AM09/DES.I	Lic.No. & Date
Meeting No. 17/11	Electrics	RA F.No.31/24/040/00304/AM08	

Date: 27.07.2010	Ratification of norms	3110032429 dt.23.01.2008
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The committee considered the case as per agenda. As per the written comments of DIPP communicated vide their U.O. Note3(26)/09-TSW)B) dated 27.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export product may be amended to “Power Generation set for Kadavi Hydro Electric Project” & the same may be incorporated in the license.

Import

1. The firm has not given break up of import quantities in set to numbers. Quantity of import may be allowed in numbers instead of sets.
2. Item No. 41 & 42 may be deleted as the firm has not given the details of the same.
3. All other items may be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

S.No.135

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Case No. A/R-66	M/s. GEA BGR	F.No. 01/80/50/ 01283/AM09/DES.I	Lic.No. & Date
Meeting No. 17/11	Energy System	RA F.No.04/24/040/00196/AM09	0410099962
Date: 27.07.2010	India Ltd.,	Ratification of norms	dt.12.11.2008

The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010

S.No.136

Case No.A/R-46	M/s. Bharat Heavy	HQ F.No.01/80/162/01436/AM08/DES-I	Lic. No. & Date
Meeting No. 17/11	Electricals Ltd.,	RLA No.09/24/040/00556/AM07	0910030003
Date: 27.07.2010	Hyderabad	Ratification of norms	dt.16.04.2007

The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.08.2010.

S.No.137

Case No.A/R-20	M/s. Bharat Heavy Electricals	HQ F.No.01/80/50/1779/AM09/DES-I	Lic. Nos. & Date
Meeting No. 17/11	Ltd., Bhopal	RLA F.No.11/24/040/00076/AM09	1110019584
Date: 27.07.2010		Ratification of norms	dt.10.02.2009

The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.08.2010.

S.No.138

Case No.A/R-22	M/s. Minda Silca Engg. Ltd.,	HQ F.No.01/80/50/00995/AM09/DES-I	Lic. Nos. & Date
Meeting No. 17/11		RLA F.No.05/24/040/00941/AM09	
Date: 27.07.2010		Ratification of norms	0510217932 dt.14.03.2008

The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to again remind finally the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.08.2010.

S.No.139

Case No.A/R-23	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/00341/AM09/DES-I	Lic. Nos. & Date
Meeting No. 17/11		RLA F.No.03/94/040/01309/AM08	
Date: 27.07.2010		Ratification of norms	0310465801 dt.19.03.2008

The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010

S.No.140

Case No.A/R-24	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/00484/AM09/DES-I	Lic. Nos. & Date
Meeting No. 17/11		RLA F.No.03/94/040/00281/AM09	
Date: 27.07.2010		Ratification of norms	0310474390 dt.12.06.2008

The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010.

S.No.141

Case No.A/R-25	M/s. Minda Sai Ltd., Mumbai	HQ F.No.01/80/50/00755/AM08/DES-I	Lic. Nos. & Date
Meeting No. 17/11		RLA F.No.05/24/040/00147/AM08	
Date: 27.07.2010		Ratification of norms	0510204041 dt.24.05.2007

The committee considered the case as per agenda. The representative of the DC(MSME) informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010

S.No.142

Case No.A/R-26	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/01257/AM09/DES-I	Lic. Nos. & Date
Meeting No. 17/11		RLA F.No.03/94/040/00757/AM09	
Date: 27.07.2010		Ratification of norms	0310492847 dt.04.11.2008

The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010

S.No.143

Case No.A/R-28	M/s. Larson & Toubro LTd.,	HQ F.No.01/80/162/00301/AM08/DES-I	Lic. Nos. & Date
Meeting No. 17/11		RLA F.No.04/24/040/00223/AM08	0410091098
Date: 27.07.2010		Ratification of norms	dt.18.09.2007

The committee considered the case as per agenda. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010

S.No.144

Case No.A/R-29	M/s. Metso Paper India Pvt. LTd.,	HQ F.No.01/80/50/01625/AM09/DES-I	Lic. Nos. & Date
Meeting No. 17/11		RLA F.No.05/24/040/00635/AM09	0510233403
Date: 27.07.2010		Ratification of norms	dt.29.12.2008

The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.08.2010.

S.No.145

Case No.A/R-30	M/s. Metso Paper India Pvt. LTd.,	HQ F.No.01/80/50/01308/AM09/DES-I	Lic. Nos. & Date
Meeting No. 17/11		RLA F.No.05/24/040/00535/AM09	0510231137
Date: 27.07.2010		Ratification of norms	dt.19.11.2008

The committee considered the case as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.08.2010.

S.No.146

Case No.A/R-33	M/s. Bharat Heavy Electricals LTd., Chennai	HQ F.No.01/80/50/01081/AM09/DES-I	Lic. Nos. & Date
Meeting No. 17/11		RLA F.No.04/24/040/00113/AM09	0410098647
Date: 27.07.2010		Ratification of norms	dt.17.09.2008

The committee considered the case as per agenda. As per the written comments of DHI communicated vide their U.O. Note3(158)/09-TSW)B) dated 07..05.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

1.The description of the export product may be modified to “piping components for 1X250 MW Steam generator & turbo generator set for Budge Budge Generating station”. Total export weight is 2425 MT & the same may be incorporated in the licence.

IMPORT

1.Item no 1- (Carbon Steel)360 MT may be allowed with 2% wastage as applied by the firm.
2. Item no 2- (Alloy Steel) 350 MT may be allowed with 2% wastage as applied by the firm.
3. Item no 3- (Alloy Steel) 4 MT may be allowed with 2% wastage as applied by the firm.
4.Item no-4- The total weight is 55 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for. The word “Finished Forging” may be suffixed to the description of

import item.

Item no-5- Welding electrodes- The firm has applied for 2 MT. Quantity applied is within the norms normally allowed. We may recommend import as applied for.

Item no 6 & 7- may be allowed as applied for. However weight 8 MT & 16 MT may be incorporated in the licence for item no 6 & 7 respectively

The Regional Authority may take necessary action accordingly.

Case No.A/R-75	M/s. Dee Development Engineers Pvt. Ltd.,	HQ F.No.01/80/50/00160/AM08/DES-I	Lic. Nos. & Date
Meeting No. 17/11		RLA F.No.05/24/04000175/AM08	0510204393
Date: 27.07.2010		Deletion of condition in MTR / No. in different advance authorizations	dt.01.06.2007

The committee considered the case as per agenda. The representative of the DIPP informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 24.08.2010

S.No.25

Case No.C-35	M/s. Panch Ratna Fastners (P). Ltd;	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No. 17/11		
Date: 27.07.2010		Alleged swindling of several crores of Govt. revenue –DEPB.

The committee considered the case as per agenda. The Committee observed that the required information has neither been received from the complainant nor from EEPC to enable the NC to examine the issue. The Committee therefore, decided to remind the complainant and the EEPC for expediting the said information. The case may be re-listed on 24.08.2010

S.No.26

Case No. C-20	M/s. BOSCH Limited, Bangalore	HQ F.No.01/80/162/00683/AM10/DES-I
Meeting No. 17/11		Fixation of SION
Date: 27.07.2010		

The committee considered the case as per agenda. The Committee observed that the required information has neither been received from the complainant nor from EEPC to enable the NC to examine the issue. The Committee therefore, decided to remind the complainant and the EEPC for expediting the said information. The case may be re-listed on 24.08.2010

S.No.27

Case No.C-04	M/s. Kusalava International Ltd.,	HQ F.No.01/80/162/00021/AM10/DES.I
Meeting No. 17/11		
Date: 27.07.2010		Fixation of Standard Input Output Norms (SION) for the export of “Cylinder Liners”

The committee considered the case as per agenda. The Committee observed that the required information has neither been received from the complainant nor from EEPC to enable the NC to examine the issue. The Committee therefore, decided to remind the complainant and the EEPC for expediting the said information. The case may be re-listed on 24.08.2010
